

**GOVERNMENT OF RAJASTHAN
FINANCE DEPARTMENT
(TAX DIVISION)**

NOTIFICATION

Jaipur, Dated December 31, 2021

In exercise of the powers conferred by sub-section (2A) of section 174 of the Rajasthan Goods and Services Tax Act, 2017 (Act No. 9 of 2017), the State Government being of the opinion that it is expedient in the public interest so to do, hereby makes the following amendment in this department's notification number F. 12(29) FD/Tax/2021-269 dated 24.02.2021, as amended from time to time, with immediate effect, namely:-

AMENDMENT

In the said notification,-

1. **Amendment of Clause 4.-** In the proviso of existing Explanation (1), the existing expression "upto 31.12.2021" shall be substituted by the expression "upto 31.01.2022".

[F.12(97)FD/Tax/2017-Pt.-I-91]


By Order of the Governor,


(Tina Dabi)

Joint Secretary to the Government.

Copy forwarded to the following for information and necessary action:-

1. Superintendent, Government Central Press, Jaipur for publication of this notification in part 4(c) of today's extra ordinary Gazette. It is requested that 10 copies of this notification may be sent to this Department and 10 copies along with bill may be sent to the Commissioner, Commercial Taxes Department, Rajasthan, Jaipur.
2. Principal Secretary to Hon'ble Chief Minister (Finance Minister).
3. Commissioner, Commercial Taxes Department, Rajasthan, Jaipur.
4. Accountant General, Rajasthan, Jaipur.
5. PS to Principal Secretary; Finance.
6. PS to Secretary, Finance (Revenue).
7. Director, Public Relations, Jaipur.
8. Technical Director, Finance (Computer Cell) Department for uploading this notification on website.
9. Guard File.


Joint Secretary to the Government.